

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

- Petition No.** : 597/MP/2020
- Subject** : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for approval of additional expenditure on installation of various Emission Control Systems at NSPCL Bhilai Expansion Plant (2x250 MW) in compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015.
- Date of Hearing** : 31.3.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : NTPC SAIL Power Company Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd. (MPPMCL) and others
- Parties present** : Ms. Poorva Saigal, Advocate, NTPC SAIL
Ms. Tanya Sareen, Advocate, NTPC SAIL
Shri Dilip Tiwari, NTPC SAIL
Shri Nirnay Gupta, Advocate, CSPDCL

Record of Proceedings

The matter was called out for virtual hearing.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the petition.
3. The Commission directed the Petitioner to submit the following information in the instant petition on affidavit by 9.4.2021 with an advance copy to the Respondents/beneficiaries:
 - a) Certificate from the competent authority to the effect that the ECS technology selected is as per the recommendations made by CEA and is the best suited cost-effective technology in terms of CEA's advisory dated 7.2.2020, that would meet the ECS norms as specified in the MoEFCC Notification.



- b) Copy of the decision by NTPC with resolution and date to issue NIT to procure FGD installation.
- c) Copy of NIT along with bid opening/closing dates.
- d) Copy of the recommendations of the Bid Evaluation Committee, if any, and approval of the competent authority to award the work.
- e) Certificate from the competent authority that bidding and award of the work has been carried out in a fair and transparent manner as per the applicable GOI/ NTPC guidelines.
- f) A note on the process of bidding for award of different packages of ECS, with names of the bidders who participated in the bid and name of the successful bidder, with a copy of the Letter of Award/Letter of Intent issued to the successful bidder.
- g) The present status of implementation of FGD. If commissioned, the date of commissioning.
- h) Studies, if any, conducted to show that the adopted FGD technology would meet the evaluation criteria indicated by CEA in its advisory dated 7.2.2020 and is the best suited cost-effective technology.
- i) Station-wise/ unit-wise break-up of the capital cost claimed for FGD as per the following table:

Unit No.	Capacity (MW)	CEA's indicative hard cost (₹ lakh per MW)	Hard cost claimed (₹ lakh per MW)	Total IDC claimed (₹ lakh)	Total IEDC claimed (₹ lakh)	Total FERV claimed (₹ lakh)	Total taxes & duties claimed (₹ lakh)	Total of Other costs claimed (₹ lakh)	Total cost claimed (₹ lakh)
1									
2									
3									
4									
5									
6									

- j) Reasons for deviation from CEA's indicative hard cost, if applicable.
- k) If any contract for NOx reduction at the generating station has also been awarded, the cost of the same is to be segregated and the capital cost for FGD is to be provided separately and distinctly.
- l) Any other information considered appropriate by the Petitioner.



4. The Commission directed the beneficiaries/ Respondents to submit their reply by 23.4.2021 with a copy to NTPC who may file its rejoinder, if any, by 28.4.2021. The Commission further directed the parties to adhere to the timeline specified and observed that no extension of time shall be granted.

5. The matter shall be listed for final hearing on 29.4.2021.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

